

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/44/2021/ 4190

Date : 01-09-2021

To : All the District and Sessions Judges.

Sub. : Regarding expeditious disposal of cases u/s 138 of the N.I Act.

Sir,

I am to state that to invite valuable suggestions of all the stakeholders regarding expeditious disposal of cases under section 138 of N.I. Act, Hon'ble E-committee of Supreme Court of India has shared a link i.e. (<https://mygov.in/mygov-survey/survey-speedy-disposal-cheque-bouncing-cases/>).

You are therefore requested to display the same on the website of your judgship and on notice boards of all the courts of your judgship and circulate it amongst all the subordinate Courts under your jurisdiction and also to the Bar Association of your judgship to display the link on the notice board, for responses / suggestions of the stakeholders on expeditious disposal of cases u/s 138 of the N.I. Act, as desired on the above link.

Yours sincerely,

REGISTRAR (RULES)

कार्यालय:- जिला एवं सेशन न्यायाधीश, अजमेर

क्रमांक / स्था / 2021 24341-24420

दिनांक:- 02/9/2021

प्रतिलिपि निम्नांकित को:-

1. समस्त पीठासीन अधिकारीगण अजमेर न्यायक्षेत्र को सूचनार्थ एवं पालनार्थ तथा समस्त न्यायालयों के नोटिस बोर्ड्स पर चस्पा किये जाने हेतु प्रेषित है।
2. समस्त अध्यक्ष बार संघ अजमेर को लिंक नोटिस बोर्ड पर चस्पा किये जाने हेतु।
3. सिस्टम ऑफिसर जिला न्यायालय अजमेर को न्यायालय की वेबसाईट पर अपलोड करने हेतु।

जिला एवं सेशन न्यायाधीश
अजमेर 2-9-21